

CENTRAL ADMINISTRATIVE TRIBUNAL

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AHMEDABAD BENCH

(2)

O.A No.
~~XXXX~~ 487

1990.

DATE OF DECISION 6.12.1990

Smt. Lila Pasa & Others Petitioner

Mr. D. B. Rana Advocate for the Petitioner (s)

Versus

Union of India & Others Respondent

Mr. B.R. Kyada Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. P.H. Trivedi Vice Chairman

The Hon'ble Mr. J.P. Sharma Judicial Member

JUDGMENT

- 2 -

Smt. Lila Pasa and Ors.
 C/o. Lila Pasa, Casual
 Labourer, CPWI (Railway)
 Surendranagar.

3
 : Applicants

(Adv.: Mr.D.B.Rana)

Versus

1. Union of India
 Through:
 Secretary,
 Railway Ministry,
 Rail Bhavan,
 New Delhi.

2. Asstt.Engineer,
 Western Railway,
 Old Station Road,
 Surendranagar.

3. C.P.W.I.
 Western Railway,
 New Junction,
 Near New Railway Station,
 Surendranagar.

(Adv.: Mr.B.R.Kyada) : Respondents

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

Hon'ble Mr. J.P. Sharma : Judicial Member

ORDER

6/12/1990

Per: Hon'ble Mr. P.H. Trivedi : Vice Chairman

Heard Mr.D.B.Rana and Mr.B.R.Kyada, learned advocates for the applicants and the respondents. The petitioners have attained temporary status and are admittedly transferrable. Learned advocate for the petitioners states that there is work at the place ⁱⁿ ~~where~~ ^{transferred} which they were ~~engaged~~ and they are on leave on account of transfer as shown by Annexure A-2. It is desired by the competent authority that they are to be employed. We have no reason to interfere with this order. Petition rejected.


 (J.P. Sharma)
 Judicial Member


 (P.H.Trivedi)
 Vice Chairman